FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -2/2017/ 274 / RTI Dated 4 15 December, 2017

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO **Gauhati High Court**

To

Shri Ramesh Govind Meshram, A/A/701, Daimond Building, Wadhawa Meadow, RTO Road, Kalyan(W), District-Thane, Maharashtra-421301

Sub:

Furnishing Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU)- 417 dtd 15.11.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to copy of your RTI application received on 22.11.2017 (Reg. ID No. 249/17) vide forwarding letter under reference, the information related to Query No.1 & 2, is provided herein below:

Category wise Hon'ble Judges, in the Reply to query No. 1: Gauhati High Court, as on date, is= ST-2; SC-Nil; OBC-Nil

Reply to query No. 2: Total number of Judges in Gauhati High Court, as on date, is = 18.

Yours faithfully,

4.12.17 #

Registrar(Judl)&PIO Gauhati High Court, Guwahati

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THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. XXXV $-2/2017/\frac{276}{N}$ /RTI Dated Guwahati, the 11 MDecemberber, 2017.

From:

Smt. A.Ajitsaria

Registrar (Judicial) & PIO, Gauhati High Court, Guwahati.

То

The SPIO and Joint L.R. & Joint Secretary to the Govt. of Assam,

Judicial department Dispur, Guwahati-6

Assam

Sub:

Information regarding furnishing of RTI Reply to Shri Ehtesham

Qutubuddin Siddiqui

Ref:

Your forwarding letter No.JDJ.11016/88/2017-Estt-JUDI-Judicial/47

dated 29.11.2017.

Sir,

With reference to above, this is to inform you that information in connection with RTI application of Shri Ehtesham Qutubuddin Siddiqui, forwarded to this Registry by the Section Officer & CAPIO, Ministry of Law & Justice, Department of Justice, Government of India, vide memo no 15011/96/2016-Jus (AU)-407 dtd 01.10.17 has already been furnished to the applicant.

A copy of the reply sent, is enclosed herewith for doing the needful.

Yours faithfully,

Enclo: As stated above

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati

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FORM 'D'

Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2017/ 279 / RTI Dated 12 15 December, 2017

From

Smt.A. Ajitsaria

Registrar (Judl) & PIO Gauhati High Court

To

Sri P Madhava Rao, S/o P. Satyanarayana,

R&B Office, Near Narendra Nagar, H.No.38/33/124, Marripalem, Visakhapatnam-530018, Andhra Pradesh

Ref:

Your RTI application dated 20.11.2017 (Regd. ID No. 258/17, dated

12.12.2017)

Sir,

With reference to above, this is to inform you that the requisite fee of Rs10/- ought to have been paid through cash/demand draft/pay order and in favour of Registrar General, Gauhati High Court, payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

12.12.17

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Enclosed: Original Court fee (letured)

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 280 / RTI Dated /41h December, 2017

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Ayush Agarwal,

University of Petroleum and Energy Studies,

Kandoli Via Prem Nagar,

Dehradun,

Uttarakhand-248007

Sub:

Furnishing Information under RTI Act, 2005

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 22.11.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to copy of your RTI application received on 04.12.2017 (Reg. ID No. 254/17) vide forwarding letter under reference, the information is provided herein below:

Part- ${\bf A}$: Number of vacancies in the Gauhati High Court, as on date, is= 06

Part B:

Number of Advocates appointed on the	Number of Judges promoted from Low-	
Bench of Gauhati High Court w.e.f	er Court w.e.f (07.01.2015 till date)	
(12.10.2006 till date)		
12(Twelve)	5(Five)	

Yours faithfully,

Registrar(Judl)&PIO Gauhati High Court, Guwahati

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FORM 'D' Rejection Order [Rule 4 (iii)]

No. HC.XXXV -3/2017/ 287 / RTI Dated 18 December, 2017

From

Smt. A. Ajitsaria

Registrar (Judl.)& PIO Gauhati High Court

To

Sri AbhishekChauhan, S/o Sri Phirtoo Ram, Vill+PO-TatonMuraini, Dist-Sultanpur, UP, PIN-222302

Sub:

Part/Interim reply

Ref:

Your RTI application dated nil (Regd. Vide ID No. 257/17 dated

12.12.2017)

Sir,

With reference to above, this is to inform you that marks obtained by you can be supplied after completion of the Selection process which, as on date is going on.

Since your RTI application was not signed, the same is returned herewith; you may sent back the same application after endorsing your signature on the same to enable us to send you the complete information after due declaration of results.

Yours faithfully,

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Registrar(Judl)&PIO Gauhati High Court, Guwahati

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 282 / RTI Dated | 8¹⁰⁰ December, 2017

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Sri Vinay Kumar, C/o- Smt. Hira Devi, GMC House No-4, Kumarpara Panchali, Bharalumukh, Guwahati-09, Dist-Kamrup(M) Assam.

Ref:

Part Reply to Your RTI application dated 15.11.2017 (Regd. Vide

ID No. 251/17 dated 28.11.2017)

Sir,

With reference to the above, information is as under:

Reply to query No.1): 'Reasons' do not come within the purview of Sec.2 (f) of RTI Act, 2005.

Reply to query No.2): Copy of checked shorthand transcription sheet can be supplied after completion of the Selection process which, as on date, is going on.

Yours faithfully,

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Registrar(Judl)&PIO Gauhati High Court, Guwahati

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -1/2017/ 283 / RTI

Dated 181 December, 2017

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

То

Sri Pritam Raman Giriya,

National Law University Delhi,

Sector 14, Dwarka, New Delhi-110078.

Sub:

Your RTI application dated 13.11.2017 (Regd. Vide ID No. 253/17

dtd 30.11.2017)

Sir,

With reference to the above, information is provided herein below:

Reply to query No.1: Nil

Reply to query No.2: : 5(Five)

Separate information as detailed at SI. No. 2(a) to (I) is not

maintained.

Please be informed that u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information, but to provide information, as it already exists. Hence, information as available has been provided.

Yours faithfully,

18:12.17

Registrar (Judl) & PIO Gauhati High Court, Guwahati

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 284 / RTI Dated | 8. 12. ..., 2017

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Himangshu,

C/o Gauhati High Court,

Guwahati

Sub:

Furnishing Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016 -Jus (AU) dtd 27.11.17 of the Section

Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Govern-

ment of India.

Sir,

With reference to copy of RTI application dated 17.11.2017 received on 11.12.2017 (Reg. ID No. 255/17) vide forwarding letter under reference, the information pertaining to queries, is provided herein below:

Reply to query no.1 : A copy of Department of Justice's Letter No.L-11025/14/99-Jus dtd 21.09.1999 is enclosed herewith.

Reply to query no.2 : Interpretation of statutes / rules which is clarificatory in nature, does not fall within the purview of Sec.2(f) of RTI Act,2005.

Be that it may please be informed that "the Travelling Allowance Amendment Rules, 2011 for Supreme Court and High Court Judges", is available at (www.doj.gov.in).

Yours faithfully,

18:12:17

Registrar (Judi) & PIO

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 285 / RTI Dated / PM December, 2017

From

Smt. A. Ajitsaria

Registrar (Judi.) & PIO Gauhati High Court

To

Shri Jeevan Prakash Sharma, 1st Floor, Hindustan Times Building, Katurba Gandhi Marg,

Connaught Place, Delhi-110001

Sub:

Furnishing Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016 -Jus (AU) dtd 13.11.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Govern-

ment of India.

Sir,

With reference to copy of RTI application dated 02.11.2017 received on 21.11.2017 (Reg. ID No. 245/17) vide forwarding letter under reference, the information pertaining to query No.2, is provided herein below:

Sanctioned strength, working strength and vacancy position in the Subordinate

Courts of Assam under Gauhati High Court since 2012 to 2017(December)

	Sanctioned strength	Working Strength	Vacancy
Year		Grade-I=64	Grade-I=40
(Grade-I=104	Grade-II=73	Grade-II=17
	Grade-II=90	Grade-III=102	Grade-III=93
	Grade-III=195	Grade-III-102 Grade-I=71	Grade-I=34
G	Grade-I=105		Grade-II=16
	Grade-II=90	Grade-II=76	Grade-III=91
	Grade-III=195	Grade-III=104	Grade-I=21
2014 Grade-I=106 Grade-II=100 Grade-III=197	Grade-I=106	Grade-I=85	
	Grade-II=100	Grade-II=80	Grade-II=20
		Grade-III=148	Grade-III=49
2015 Gr Gr Gr		Grade-I=82	Grade-I=25
	Grade-II=118	Grade-II=105	Grade-II=13
	Grade-III=199	Grade-III=130	Grade-III=69
	<u> </u>	Grade-I=86	Grade-I=21
2016		Grade-II=96	Grade-II=22
	Grade-II=118	Grade-III=128	Grade-III=71
	Grade-III=199	Grade-I=81	Grade-I=30
2017		Grade-II=107	Grade-II=11
	Grade-II=118		Grade-III=35
	Grade-III=199	Grade-III=164	0,000 22- 00

Yours faithfully,

By Bx82

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -1/2017/ $\frac{286}{}$ / RTI Dated 20^{14} December, 2017

From

Smt. A. Ajitsaria

Registrar (Judl.)& PIO Gauhati High Court

To

Sri Nayan muni Chakma,

R/o Buddhist Thai-Bharat Society,

PO-Bodhgaya, Dist-Gaya, Bihar, PIN-824231..

Sub:

Your RTI application dated 18.11.2017 (Regd. Vide ID No. 250/17

dtd 28.11.2017)

Sir,

With reference to the above, information is provided herein below:

Reply to query No.3.(ii) A to E: Applications not dealt with by Gauhati High Court Legal Services Authority and hence information is not available.

As per information, applications were dealt with by the Assam State Legal Services Authority, 1st Floor, Gauhati High Court (Old Block), M G Road Guwahati.

Reply to query No.3(ii) F: Not available, as it relates to Assam State Legal Services Authority.

Reply to query No.3.(ii) G: Information sought is vague and incomprehendible.

Yours faithfully,

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Registrar (Judl) & PIO Gauhati High Court, Guwahati

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SAN TO

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -1/2017/ 227 / RTI Dated 28 h December, 2017

From Smt.A.Ajitsaria,

Registrar (Judl.) & PIO Gauhati High Court

To Sri Kumud Boruah, Advocate,

Biswanath bar Association

R/o- vill- Bamgaon,

PO- Chariali,

Dist-Biswanath, PIN-784176

Ref:

Your RTI application dated 19.12.2017 (Regd. Vide ID No. 260/17

dtd 19.12.2017)

Sir,

With reference to the above, copies of documents as sought for are enclosed herewith for your ready reference..

Yours faithfully,

28.12.17

Registrar (Judl.) & PIO Gauhati High Court,Guwahati

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Parties of the second